



2026:AHC:25190

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 335 of 2026

Ramesh Chandra

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"i. Issue a writ, order or direction in the nature of Mandamus commanding and directing the Respondent No. 2, decide the case no. 19/12-13 (Ramesh Chandra Vs. State) Under Section 52-A of Consolidation of Holdings Act 1953, read with rules 109 of Consolidation of Holdings Rules"

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 5, 2026

vkg

(Dinesh Pathak,J.)